

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 46/RP/2017 in Petition No. 227/TT/2014,
alongwith I.A. No. 83/IA/2017**

- Subject** : Review Petition No. 46/RP/2017 seeking review of order dated 20.9.2017 in Petition No. 227/TT/2014 alongwith IA No. 83/IA/2017.
- Date of Hearing** : 25.4.2018
- Coram** : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner** : Bhopal Dhule Transmission Company Ltd. (BDTCL)
- Respondents** : Power Grid Corporation of India Ltd. (PGCIL) and 8 others
- Parties present** : Shri Jafar Alam, Advocate, BDTCL
Shri Divyanshi Bhatt, Advocate, BDTCL
Ms. Anisha Chopra, BDTCL
Ms. Sanjna Dua, Advocate, PGCIL
Shri Aryaman Saxena, PGCIL
Shri S. S. Raju, PGCIL

Record of Proceedings

Learned counsel for BDTCL submitted that the instant review petition has been filed seeking review of order dated 20.9.2017 in Petition No. 227/TT/2014 on the ground that in the impugned order, the Commission did not inadvertently consider its earlier order dated 1.9.2017 in Petition No. 209/TT/2016 and the principle laid down by Hon'ble Supreme Court in Civil Appeal Nos. 9193 and 9302 of 2012 in its judgment dated 3.3.2016. The learned counsel further submitted that an Interlocutory Application No. 83/2017 has been filed for staying the implementation of the impugned order during the pendency of the review petition as CTU has withheld payment of transmission charges due to BDTCL since March, 2018. The learned counsel has submitted that by blocking the payment, CTU has tried to protect the commercial interest of PGCIL which is not permissible.

2. The representative of PGCIL has submitted that he needs to check from CTU as to reasons for non-release of transmission charges to the review petitioner and make a submission and accordingly sought a short adjournment.



3. After hearing the parties the Commission admitted the review petition and directed to issue notice to the respondents who shall file the reply by 4.5.2015 and the Petitioner to file rejoinder by 8.5.2015. The Petition shall be taken up for hearing on 11.5.2018. The Commission further directed to list the IA at 3.00 PM on 26.4.2018.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

